

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: THE 19TH JUNE, 1980.

NOTIFICATION
INCOME TAX

No.3480(F.No.398/2/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), in supersession of Notification of the Government of India in the Department of Revenue No.3154(F.No.398/2/80-ITCC) dated 24.1.80, the Central Government hereby authorises Shri S.P.Gupta being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri S.P.Gupta takes over charge as Tax Recovery Officer.

Sd/-
(H. Venkataraman)
Deputy Secretary to the Government of India

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NO:CC:ITCC/3273/1019/RSP/80

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